

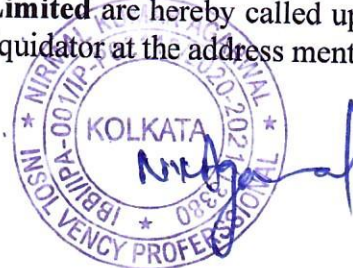
FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF ABHIJEET
HAZARIBAGH TOLL ROAD LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Abhijeet Hazaribagh Toll Road Limited
2.	Date of incorporation of corporate debtor	27.05.2010
3.	Authority under which corporate debtor is incorporated / registered	ROC – Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209WB2010PLC149763
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: FE-83, Sector III, Salt Lake City, Ground Floor, Kolkata WB 700106 India Principal Office: 79/4, Prashant Nagar, Ajni, Nagpur 440015, Maharashtra India
6.	Date of closure of Insolvency Resolution Process	06.11.2022
7.	Liquidation commencement date of corporate debtor	07.11.2022
8.	Name and registration number of the insolvency professional acting as liquidator	Nirmal Kumar Agarwal IBBI/IPA-001/IP-P02112/2020- 2021/13380
9.	Address and e-mail of the liquidator, as registered with the Board	Shree kunj, Block – E, 83, Golaghata Road, Sreebhumi, North 24 Parganas, West Bengal - 700048 E-Mail Id – nirmalagarwal123@rediffmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	24, Tara Chand Dutta Street, near Moonlight Cinema, Kolkata, West Bengal – 700073 E-Mail Id – cirp.ahtrl@gmail.com
11.	Last date for submission of claims	07.12.2022

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **Abhijeet Hazaribagh Toll Road Limited** on **07.11.2022**.

The stakeholders of **Abhijeet Hazaribagh Toll Road Limited** are hereby called upon to submit their claims with proof on or before **07.12.2022**, to the liquidator at the address mentioned against item No.10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Name and signature of liquidator : Nirmal Kumar Agarwal

Date : 10.11.2022

Place : Kolkata

